

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013
(Arising out of impugned final judgment and order dated 17-08-2011
in WB No. 32456/1994 passed by the High Court Of Judicature At
Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) THR LRS

Respondent(s)

WITH

SLP(C) No. 8937/2013 (XI)

SLP(C) No. 8986/2013 (XI)

Date : 21-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.
M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Rajinder Mathur, AOR

Mr. Akshat Kumar, AOR
Mr. Upendra Misra, Adv.

Mr. Upendra Narayan Mishra, Adv.
Mr. Devendra Kumar Shukla, Adv.
Mr. Vinay Garg, AOR

Mr. Praveen Jain, AOR
Mr. Siddharth Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the
petitioner(s), matters stand adjourned for two weeks.

(ASHWANI THAKUR)
COURT MASTER (SH)

(CHANDER BALA)
COURT MASTER

